

ITEM NO.33

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2561/2019 in W.P.(C) No. 43/2019

(Arising out of impugned final judgment and order dated 09-08-2019 in W.P.(C) No. 43/2019 passed by the Supreme Court of India)

PIONEER URBAN LAND AND INFRASTRUCTURE  
LIMITED & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 6542/2020 - CONDONATION OF DELAY IN FILING  
IA No. 6023/2020 - EXEMPTION FROM FILING O.T.  
IA No. 64254/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

By Courts Motion

For Petitioner(s)

For Respondent(s) Mr. Arvind Kumar Sharma, AOR

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Ms. Astha Sharma, AOR

Mr. Shadan Farasat, AAG  
Ms. Roohe Hina Dua, AOR  
Mr. Umang Mehta, Adv.  
Mr. Harshit Khanduja, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

Re-list in the month of April 2024.

An updated status report in terms of the last order dated  
11.08.2023 will be filed at least ten days before the next date of

hearing.

We hope and trust that by the next date of hearing, the State of West Bengal would have appointed the Chairman of the Real Estate Appellate Tribunal.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR